

## The Tamil Nadu Shops and Establishments Act, 1947

Act 36 of 1947

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## THE TAMIL NADU SHOPS AND ESTABLISHMENTS ACT, 1947.

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## '[TAMIL NADU] ACT No. XXXVI OF 1947'.

### [THE <sup>1</sup>(TAMIL NADU) SHOPS AND ESTABLISH-MENTS ACT, 1947.]

(Received the assent of the Governor-General on the 2nd February 1948; first published in the Fort St. George Gazette on the 10th February 1948).

This Act was extended to the Merged State of Pudukkottai by section 3 of, and the First Schedule to, the Tamil Nadu Merged States (Laws) Act, 1949 (Tamil Nadu Act XXXV of 1949), with effect from the 1st January 1950.

This Act was extended to the Kanyakumari district and the Shencottah taluk of the Tirunelveli district by section 3 of, and the Schedule to, the Tamil Nadu (Transferred Territory) Extension of Laws Act, 1957 (Tamil Nadu Act XXII of 1957).

#### This Act came into force—

(i) in the City of Madras, in all municipalities constituted under the Tamil Nadu District Municipalities Act, 1920 and in all major panchayats constituted under the Tamil Nadu District Boards Act, 1920 (now the panchayats constituted under the Tamil Nadu Panchayats Act, 1958) on the 1st April 1948;

(ii) in the following areas on the 15th June 1948;—

Podanur, Perianaickenpalayam,
Vallaikinar, Madukkarai

Ramjinagar, Dalmiapuram

Mettur

Chromepet, Pallavaram

In the Coimbatore district.

In the Tiruchirappalli district.

In the Salem district.

In the Chingleput district.

(iii) in the Pudukkottai municipality and in all major panchayats in the State constituted under the Tamil Nadu District Boards Act, 1920 (now the panchayats constituted under the Tamil Nadu Panchayats Act, 1958) on the 1st September 1949.

In relation to any relief undertaking declared under section 3 of the Tamil Nadu Relief Undertakings (Special Provisions) Act, 1969 (Tamil Nadu Act 21 of 1969), this Act shall not apply or shall apply with such modification, addition or omission as may be specified by the Government in a notification issued under section 4 of the said Act.

<sup>1</sup> These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

<sup>&</sup>lt;sup>2</sup> For Statement of Objects and Reasons, see Fort St. George Gazette, dated the 7th January 1947, Part IV A, pages 12-13.

Whereas it is expedient to provide for the regulation of conditions of work in shops, commercial establishments, restaurants, theatres and other establishments and for certain other purposes; It is hereby enacted as follows:—

- 1. (1) This Act may be called the <sup>1</sup>[Tamil Nadu] Shops and Establishments Act, 1947.
- (2) It extends to the whole of the <sup>2</sup>[State of Tamil Nadu].
- (3) <sup>3</sup>[(a) It shall come into force in the following areas on such date as the State Government may, by notification, appoint:—
  - (i) the City of Madras;
- (ii) all the municipalities constituted under the <sup>1</sup>[Tamil Nadu] District Municipalities Act, <sup>1</sup>[Tamil Nadu] 1920, and Act V of
- (iii) all areas within the jurisdiction of panchayats which under rule 2 of Schedule III to the 1[Tamil <sup>1</sup>[Tamil Nadu] Village Panchayats Act, 1950\*, Nadu] should be deemed to be constituted under Act X of that Act, and which, immediately before the

Short title, extent and commence-

<sup>1</sup> These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

<sup>&</sup>lt;sup>2</sup> This expression was substituted for the expression "State of Madras" by *ibid*.

<sup>&</sup>lt;sup>3</sup> This clause was substituted for the original clause by section 3 of, and the Second Schedule to, the Tamil Nadu Repealing and Amending Act, 1952 (Tamil Nadu Act XI of 1952) and was deemed to have come into force on the 1st April 1951.

<sup>\*\*</sup> Now the Tamil Nadu Panchayats Act, 1958 (Tamil Nadu Act XXXV of 1958).

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State Government as major panchayats and all areas within the jurisdiction of panchayats constituted or reconstituted under that Act which, for the time being, are classified by the State Government as Class I panchayats under section 5 (1) (a) of that Act.]

(b) The '[State] Government may, by notification direct that all or any of the provisions of this Act shall come into force in any other area on such date as may be specified in such notification.

#### CHAPTER I.

#### Preliminary.

- 2. In this Act, unless there is anything repugnant Definitions. in the subject or context—
- (1) "child" means a person who has not completed fourteen years;
- (2) "closed" means not open for the service of any customer or open to any business connected with the establishment:
- (3) "commercial establishment" means an establishment which is not a shop but which carries on the business of advertising, commission, forwarding or commercial agency, or which is a clerical department of a factory or industrial undertaking or which is an insurance company, joint stock company, bank, brokers' office or exchange and includes such other establishment as the '[State] Government may by notification declare to be a commercial establishment for the purposes of this Act;
- (4) "day" means the period of twenty-four hours beginning at midnight:

<sup>1</sup> This word was substituted for the word "Provincial" by the Adaptation Order of 1950.

Provided that in the case of a person employed, whose hours of work extend beyond midnight, day means the period of twenty-four hours beginning from the time when such employment commences;

- (5) "employer" means a person owning, or having charge of, the business of an establishment and includes the manager, agent or other person acting in the general management or control of an establishment:
- (6) "establishment" means a shop, commerestablishment, restaurant, eating-house, residential hotel, theatre or any place of public amusement or entertainment and includes such establishment as the '[State] Government may by notification declare to be an establishment for the purposes of this Act:
- <sup>2</sup>[(7) "factory" means any premises which is Central a factory within the meaning of the Factories Act, Act LXIII of 1948:1

1948.

- (8) "Inspector" means an Inspector appointed under section 42:
- (9) "notification" means a notification in the Fort St. George Gazette;
- (10) "opened" means opened for the service of any customer;
- (11) "periods of work" means the time during which a person employed is at the disposal of the employer;
  - (12) "person employed" means-
- (i) in the case of a shop, a person wholly or principally employed therein in connexion with the business of the shop:

<sup>&</sup>lt;sup>1</sup> This word was substituted for the word "Provincial" by the Adaptation Order of 1950.

<sup>&</sup>lt;sup>2</sup> This clause was substituted for original clause (7) by section 3 (1) of, and the Second Schedule to, the Tamil Nadu Repealing and Amending Act, 1951 (Tamil Nadu Act XIV of 1951).

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- (ii) in the case of a factory or an industrial undertaking, a member of the clerical staff employed in such factory or undertaking;
- (iii) in the case of a commercial establishment other than a clerical department of a factory or an industrial undertaking, a person wholly or principally employed in connexion with the business of the establishment, and includes a peon;
- (iv) in the case of a restaurant or eatinghouse, a person wholly or principally employed in the preparation or the serving of food or drink or in attendance on customers or in cleaning utensils used in the premises or as a clerk or cashier;
- (v) in the case of a theatre, a person employed as an operator, clerk, door-keeper, usher or in such capacity as may be specified by the '[State] Government by general or special order;
- (vi) in the case of an establishment not falling under paragraphs (i) to (v) above, a person wholly or principally employed in connexion with the business of the establishment, and includes a peon;
- (vii) in the case of all establishments, a person wholly or principally employed in cleaning any part of the premises; but does not include the husband, wife, son, daughter, father, mother, brother or sister of an employer who lives with and is dependent on such employer;
- (13) "prescribed" means prescribed by rules made under this Act;
- (14) "residential hotel" means any premises in which business is carried on bona fide for the supply of dwelling accommodation and meals on payment of a sum of money to a traveller or any member of the public or class of the public;
- (15) "restaurant" or "eating-house" means any premises in which is carried on wholly or principally the business of the supply of refreshments or

<sup>1</sup> This word was substituted for the word "Provincial" by the Adaptation Order of 1950.

meals to the public or a class of the public for consumption on the premises but does not include a restaurant attached to a theatre;

- (16) "shop" means any premises where any trade or business is carried on or where services are rendered to customers and includes offices, storerooms, godowns and warehouses, whether in the same premises or otherwise, used in connexion with such business but does not include a restaurant, eating-house or commercial establishment;
- (17) "theatre" includes any place intended principally or wholly for the representation of moving pictures or for dramatic performances;
- (18) "wages" means all remuneration, capable of being expressed in terms of money, which would, if the terms of the contract of employment, express or implied, were fulfilled, be payable, whether conditionally upon the regular attendance, good work or conduct or other behaviour of the person employed or otherwise, to a person employed in respect of his employment or of work done in such employment, and includes any bonus or other additional remuneration of the nature aforesaid which would be so payable and any sum payable to such person by reason of the termination of his employment, but does not include—
- (a) the value of any house-accommodation, supply of light, water, medical attendance or other amenity, or of any service excluded by general or special order of the '[State] Government;
- (b) any contribution paid by the employer to any pension fund or provident fund;
- (c) any travelling allowance or the value of any travelling concession;

This word was substituted for the word "Provincial" by the Adeptation Order of 1950.

- (d) any sum paid to the person employed to defray special expenses entailed on him by the nature of his employment; or
  - (e) any gratuity payable on discharge;
- (19) "week" means a period of seven days beginning at midnight on Saturday;
- (20) "young person" means a person who is not a child and has not completed seventeen years.
- 3. References to time of day, in this Act are References to references to Indian Standard. Time which is five time of day, and a half hours ahead of Greenwich Mean Time.
- 4. (1) Nothing contained in this Act shall apply Exemptions. to—
- (a) persons employed in any establishment in a position of management;
- (b) persons whose work involves travelling and persons employed as canvassers and caretakers;
- (c) establishments under the Central and [State] Governments, local authorities, the Reserve Bank of India, [ \* \* \* ] [a railway administration, operating any railway as defined in clause (20) of article 366 of the Constitution] and cantonment authorities;
  - (d) establishments in mines and oil-fields:
- (e) establishments in bazaars in places where fairs or festivals are held temporarily for a period not exceeding fifteen days at a time;

<sup>&</sup>lt;sup>1</sup> This word was substituted for the word "Provincial" by the Adaptation Order of 1950.

<sup>&</sup>lt;sup>2</sup> The words "the Federal Railway Authority" were omitted by the Adaptation (Amendment) Order of 1950.

<sup>&</sup>lt;sup>3</sup> These words, brackets and figures were substituted for the words "a railway administration operating a Federal Railway" by *ibid*.

- (f) establishments which, not being factories Central within the meaning of <sup>1</sup>[the Factories Act, 1948,] Act are, in respect of matters dealt with in this Act, gover- LXIII of ned by a separate law for the time being in force in the <sup>2</sup>[State].
- (2) Nothing contained in section 7 or section 13, as the case may be, shall apply to—
- (a) hospitals and other institutions for the treatment or care of the sick, the infirm, the destitute or the mentally unfit;
- (b) such chemists' or druggists' shops as the '[State] Government may, by general or special order, specify;
- (c) clubs and residential hotels, hostels attached to schools or colleges, and establishments maintained in boarding schools in connexion with the boarding and lodging of pupils and resident masters:
- (d) stalls and refreshment rooms at railway stations, docks, wharves or ports.

Power of Government to apply Act to exempted persons or establishments. 5. Notwithstanding anything contained in section 4, the <sup>a</sup>[State] Government may, by notification, apply all or any of the provisions of this Act to any class of persons or establishments mentioned in that section, other than those mentioned in clauses(c) and(f) of subsection (1), and modify or cancel any such notification.

Exemptions.

6. The '[State] Government may, by notification, exempt either permanently or for any specified period, any establishment or class of establishments, or person or class of persons, from all or any of the provisions of this Act, subject to such conditions as the '[State] Government deem fit.

<sup>. 1</sup> These words and figures were substituted for the words and figures "the Factories Act, 1934" by section 3 (1) of, and the Second Schedule to, the Tamil Nadu Repealing and Amending Act, 1951 (Tamil Nadu Act XIV of 1951).

<sup>&</sup>lt;sup>2</sup> This word was substituted for the word "Province" by the Adaptation Order of 1950.

<sup>8</sup> This word was substituted for the word "Provincial" by Ibid.

## CHAPTER II.

Shops.

7. (1) Save as provided by or under any other Opening and bracement for the time being in force, no shop shall on shops. any day be opened earlier or closed later than such hour as may be fixed by the <sup>1</sup>[State] Government, by a general or special order in that behalf:

Provided that any customer who was being served or was waiting to be served in any shop at the hour fixed for its closing may be served during the quarter of an hour immediately following such hour.

- (2) Before passing an order under sub-section (1), the <sup>1</sup>[State] Government shall hold an inquiry in the prescribed manner.
- (3) The '[State] Government may,' for the purposes of this section, fix different hours for different shops or different classes of shops or for different areas or for different times of the year.
- 8. Save as provided by or under any other enact-selling outside ment for the time being in force, no person shall carry shops prohibited on, in or adjacent to a serect or public place, the sale hour, of any goods after the four fixed under section 7 for the closing of shops dealing in the same class of goods in the locality in which such street or public place is situated:

Provided that nothing in this section shall apply to the sale of newspapers.

9. (1) Subject to the provisions of this Act, no Daily and person employed in any shop shall be required or weekly hours of allowed to work therein for more than eight hours work in shops. in any day and forty-eight hours in any week:

Provided that any such person may be allowed to work in such shop for any period in excess of the limit fixed under this sub-section subject to payment of overtime wages, if the period of work,

<sup>1</sup> This word was substituted for the word "Provincials by the Adaptation Order of 1950.

including overtime work, does not exceed ten hours in any day and in the aggregate fifty-four hours in any week.

(2) No person employed in any shop shall be required or allowed to work therein for more than four hours in any day unless he has had an interval for rest of at least one hour.

Spread over of periods of work of a person employed periods of work, in a shop shall be so arranged that, along with his intervals for rest, they shall not spread over more than twelve hours in any day.

Closing of shops and grant of holidays.

- 11. (1) Every shop shall remain entirely closed on one day of the week which day shall be specified by the shopkeeper in a notice permanently exhibited in a conspicuous place in the shop; and the day so specified shall not be altered by the shopkeeper more often than once in three months.
- (2) Every person employed in a shop shall be allowed in each week a holiday of one whole day:

Provided that nothing in this sub-section shall apply to any person whose total period of employment in the week, including any day spent on authorized leave, is less than six days, or entitle a person who has been allowed a whole holiday on the day on which the shop has remained closed in pursuance of sub-section (1), to an additional holiday.

(3) (a) The <sup>1</sup>[State] Government may, by notification, require in respect of shops or any specified class of shops that they shall, in addition to the day provided for by sub-section (1), be closed at such hour in the afternoon of one week-day in every week at such hour as may be fixed by the <sup>1</sup>[State] Government.

This word was substituted for the word "Provincial" by the

- (b) Every person employed in any shop to which a notification under clause (a) applies, shall be allowed in each week an additional holiday of one half-day commencing at the hour in the afternoon fixed for the closing of the shop under clause (a).
- (4) The <sup>1</sup>[State] Government may, for the purpose of sub-section (3), fix different hours for different shops or different classes of shops or for different areas or for different times of the year.
- (5) The weekly day on which a shop is closed in pursuance of a requirement under sub-section (3) shall be specified by the shopkeeper in a notice permanently exhibited in a conspicuous place in the shop, and shall not be altered by the shopkeeper more often than once in three months.
- (6) No deduction shall be made from the wages of any person employed in a shop on account of any day or part of a day on which it has remained closed or a holiday has been allowed in accordance with this section; and if such person is employed on the basis that he would not ordinarily receive wages for such day or part of a day, he shall nonetheless be paid for such day or part of a day the wages he would have drawn, had the shop not remained closed, or had the holiday not been allowed, on that day or part of a day.

#### CHAPTER III.

Establishments other than Shops.

12. The provisions of this Chapter shall apply Application of this Chapter to establishments other than shops.

Chapter to establishments other than shops.

<sup>&</sup>lt;sup>1</sup> This word was substituted for the word "Provincial" by the Adaptation Order of 1950.

Opening and losing hours.

13. (1) Save as provided by or under any other enactment for the time being in force, no establishment shall on any day be opened earlier or closed later than such hour as may be fixed by the <sup>1</sup>[State] Government by general or special order in that behalf:

Provided that in the case of a restaurant or eating-house, any customer who was being served or was waiting to be served therein at the hour fixed for its closing may be served during the quarter of an hour immediately following such hour.

- (2) Before passing an order under sub-section (1), the '[State] Government shall make an inquiry in the prescribed manner.
- (3) The 'State] Government may, for the purposes of this section, its different hours for different establishments or different areas or for different times of the year.

Daily and weekly hours of work.

14. (1) Subject to the provisions of this Act, no person employed in any establishment shall be required or allowed to work for more than eight hours in any day and forty-eight hours in any work:

Provided that any such person may be allowed to work in such establishment for any period in excess of the limit fixed under this sub-section subject to payment of overtime work, if the period of work, including overtime work, does not exceed ten hours in any day and in the angregate fifty-four hours in any week.

(2) No person empl, yed in any establishment shall be required or allowed to work in such establishment for more than four hours in any day unless he has had an interventor root of at least one bour.

<sup>&</sup>lt;sup>1</sup> This word was substituted for the word "Provincial" by the Adaptation Order of 1950.

- 15. The periods of work of a person employed Spread over of in an establishment shall be so arranged that along with his intervals for rest, they shall not spread over more than twelve hours in any day.
- 16. (1) Every person employed in any establish-Holidays ment shall be allowed in each week a holiday of one whole day:

Provided that nothing in this sub-section shall apply to any person whose total period of employment in the week, including any days spent on authorized leave is less than six days.

- (2) The <sup>1</sup>[State] Government may, by notification, require in respect of any establishment or any specified class of establishments, that every person employed therein shall be allowed in each week an additional holiday of one half-day commencing at such hour in the afternoon as may be fixed by the <sup>1</sup>[State] Government.
- (3) The <sup>1</sup>[State] Government may, for the purpose of sub-section (2), fix different hours for different establishments or different classes of establishments or for different areas or for different times of the year.
- (4) No deduction shall be made from the wages of any person employed in an establishment on account of any day or part of a day on which a holiday has been allowed in accordance with this section; and if such person is employed on the basis that he would not ordinarily receive wages for such day or part of a day, he shall nonetheless be paid for such day or part of a day the wages he would have drawn, had the holiday not been allowed on that day or part of a day.

<sup>1</sup> This word was substituted for the word "Provincial" by the Adaptation Order of 1950.

#### CHAPTER IV.

#### Employment of Children and Young Persons.

Children not to work in establishments. 17. No child shall be required or allowed to work in any establishment.

Young persons to work only between 6 a.m. and 7 p.m. 18. No young person shall be required or allowed to work in any establishment before 6 a.m. and after 7 p.m.

Daily and weekly hours of work for young persons.

19. Notwithstanding anything contained in this Act, no young person shall be required or allowed to work in any establishment for more than seven hours in any day and forty-two hours in any week nor shall such person be allowed to work overtime.

#### CHAPTER V.

### Health and Safety.

Cleanliness.

20. The premises of every establishment shall be kept clean and free from effluvia arising from any drain or privy or other nuisance and shall be cleansed at such times and by such methods as may be prescribed; and these methods may include lime washing, colour washing, painting, varnishing, disinfecting and deodorising.

Ventilation.

21. The premises of every establishment shall be ventilated in accordance with such standards and by such methods as may be prescribed.

Lighting.

- 22. (1) The premises of every establishment shall be sufficiently lighted during all working hours.
- (2) If it appears to an Inspector that the premises of any establishment within his jurisdiction is not sufficiently lighted or ventilated, he may serve on the employer an order in writing specifying the measures which, in his opinion, should be adopted and requiring them to be carried out before a specified date.

- 23. In every establishment, such precautions precautions against fire shall be taken as may be prescribed.
- 24. Against any order of the Inspector under this Appeals. Chapter, an appeal shall lie to such authority and within such time as may be prescribed; and the decision of the appellate authority shall be final.

#### CHAPTER VI

## Holidays with wages.

25. (1) Every person employed in any establish-Holidays and ment shall be entitled, after twelve months' contisick leave. nuous service, to holidays with wages for a period of 12 days, in the subsequent period of twelve months, provided that such holidays with wages may be accumulated upto a maximum period of twenty-four days.

Explanation.—For the purposes of this subsection any continuous period of service preceding the date on which this Act applies to any establishment shall also count, subject to a maximum period of twelve months.

- (2) Every person employed in any establishment shall also be entitled during his first twelve months of continuous service after the commencement of this Act, and during every subsequent twelve months of such service, (a) to leave with wages for a period not exceeding 12 days, on the ground of any sickness incurred or accident sustained by him and (b) to casual leave with wages for a period not exceeding 12 days on any reasonable ground.
- (3) If a person entitled to any holiday under sub-section (1) is discharged by his employer before he has been allowed the holidays, or if having applied for and been refused the holidays, he quits his employment before he has been allowed the holidays, the employer shall pay him the amount payable under this Act in respect of the holidays.

- (4) If a person entitled to any leave under sub section (2) is discharged by his employer when he is sick or suffering from the result of an accident, the employer shall pay him the amount payable under this Act in respect of the period of the leave to which he was entitled at the time of his discharge in addition to the amount, if any, payable to him under subsection (3).
- (5) A person employed shall be deemed to have completed a period of twelve months' continuous service within the meaning of this section, notwithstanding any interruption in service during those twelve months brought about (i) by sickness, accident, or authorized leave (including authorized holidays), not exceeding ninety days in the aggregate for all three; or (ii) by a lock-out; or (iii) by a strike which is not an illegal strike; or (iv) by intermittent periods of involuntary unemployment not exceeding thirty days in the aggregate; and authorized leave shall be deemed not to include any weekly holiday or half-holiday allowed under this Act which occurs at the beginning or end of an interruption brought about by the leave.
- (6) A person employed in a hostel attached to a school or college or in an establishment maintained in a boarding school in connexion with the boarding and lodging of pupils and resident masters shall be allowed the privileges referred to in sub-sections (1) to (5), reduced however proportionately to he period for which he was employed continuously in the previous year or to the period for which he will be employed continuously in the current year, as the case may be; and all references to periods of holidays or of leave in sub-sections (1) and (2) shall be construed accordingly, fractions of less than one day being disregarded.
- (7) The '[State] Government shall have power to issue directions as to the manner in which the provisions of sub-section (6) shall be carried into effect in all or any class of cases or in any particular case.

<sup>&</sup>lt;sup>1</sup> This word was substituted for the word "Provincial" by the Adaptation Order of 1950.

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- or the period of the leave allowed under sub-section annual (1) or (2) of section 25, be paid at a rate equivalent to the daily average of his wages for the days on which he actually worked during the preceding three months exclusive of any earnings in respect of overtime
- 27. Notwithstanding anything contained in sec-Power to tion 25. the '[State] Government may, by notification, number of increase the total number of annual holidays and the holidays. maximum number of days up to which such holidays may be accumulated in respect of any establishment or class of establishments.
- 28. Any Inspector may institute proceedings on Power of behalf of any person employed to recover any sum Inspector required to be paid under this Chapter by an employer person which he has not paid.

#### CHAPTER VII

### Wages.

- 29. Every imployer shall be responsible for the Responsipayment to persons employed by him of all wages bility for and sums required to be paid under this Act. payment of wages.
- 30. (1' Every employer shall fix periods (in this Act Fixation of referred to as wage periods) in respect of which such wage period, wages shall be payable.
  - (2) No wage period shall exceed one month.
- 31. Where any person employed in any establish-wages for ment is required to work overtime, he shall be entitled, overtime in respect of such overtime work, to wages at twice work, the ordinary rate of wages.

<sup>1</sup> This word was substituted for the word "Provincial" by the Adaptation Order of 1950.

Explanation.—For the purpose of this section, the expression "ordinary rate of wages" shall mean such rate of wages as may be calculated in the manner prescribed.

Time of payment of wages.

- 32. (1) The wages of every person employed shall be paid before the expiry of the fifth day after the last day of the wage period in respect of which the wages are payable.
- (2) Where the employment of any person is terminated by or on behalf of the employer, the wages earned by such person shall be paid before the expiry of the second working day from the day on which his employment is terminated.
- (3) The [State] Government may, by general or special order, exempt an employer from the operation of this section in respect of the wages of any person employed or class of persons employed, to such extent and subject to such conditions as may be specified in the order.
- (4) All payments of wages shall be made on a working day.

Wages to be adaip n currectoin or nurrency notes. 33. All wages shall be paid in current coin or currency notes or in both.

Deductions which may be made from wages. 34, (1) The wages of a person employed shall be paid to him without deductions of any kind except those authorized by or under this Act.

Explanation.—Every payment made by a person employed to the employer shall, for the purposes of this Act, be deemed to be a deduction from wages.

(2) Deductions from the wages of a person employed shall be made only in accordance with the

<sup>&</sup>lt;sup>1</sup> This word was substituted for the word "Provincial" by the Adaptation Order of 1950.

provisions of this Act, and may be of the following kinds only, namely:—

- (a) fines;
- (b) deductions for absence from duty;
- (c) deductions for damage to, or loss of, goods expressly entrusted to the employed person for custody, or for loss of money for which he is required to account, where such damage or loss is directly attributable to his neglect or default;
- (d) deductions for house accommodation supplied by the employer;
- (e) deductions for such amenities and services supplied by the employer as the '[State] Government may, by general or special order, authorize;
- (f) deductions for recovery of advances or for adjustment of overpayments of wages;
- (g) deductions of income-tax payable by the employed person;
- (h) deductions required to be made by order of a Court or other authority competent to make such order;
- (i) deductions for subscriptions to, and for repayment of advances from, any provident fund to which the Provident Funds Act, 1925, applies or any Act XIX recognized provident fund as defined in section 58-A of 1925. of the Indian Income-tax Act, 1922\*, or any provident Act XI of fund approved in this behalf by the [State] Govern-1922, ment during the continuance of such approval:
- (j) deductions for payments to co-operative societies approved in this behalf by the '[State] Government or to a scheme of insurance maintained by the Indian Post Office or by any insurance company approved in this behalf by the '[State] Government;

This word was substituted for the word "Provincial" by the Adaptation Order of 1950.

<sup>\*</sup> See now section 2 (38) of the Income-tax Act, 1961 (Central Act 43 of 1961).

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(k) deductions made with the written authorization of the employed person in furtherance of any savings scheme approved by the <sup>1</sup>[State] Government for the purchase of securities of the Central or <sup>1</sup>[State] Gove n ent.

Fines.

- 35. (1) No fine shall be imposed on any person employed save in respect of such acts and omissions on his part as the employer, with the previous approval of the <sup>1</sup>[State] Government or of the prescribed authority, may have specified by notice under subsection (2).
- (2) A notice specifying such acts and omissions shall be exhibited in the prescribed manner on the premises in which the employment is carried on.
- (3) No fine shall be imposed on any person employed until he has been given an opportunity of showing cause against the fine, or otherwise than in accordance with such procedure as may be prescribed for the imposition of fines.
- (4) The total amount of fine which may be imposed in any one wage period on any person employed shall not exceed an amount equal to <sup>2</sup>[three per cent] of the wages payable to him in respect of that wage period.
- (5) No fine shall be imposed on any person employed who has not completed his fifteenth year.
- (6) No fine imposed on any person employed shall be recovered from him after the expiry of sixty days from the day on which it was imposed.
- (7) Every fine shall be deemed to have been imposed on the day of the act or omission in respect of which it was imposed.

<sup>&</sup>lt;sup>1</sup> This word was substituted for the word "Provincial" by the Adaptation Order of 1950.

<sup>3</sup> These words were substituted for the words "half an anna in the rupee" by section 2 of, and the Schedule to, the Tamil Nadu Coinage (Alteration of References) Act, 1960 (Tamil Nadu Act 9 of 1960).

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(8) All fines and all realizations thereof shall be recorded in a register to be kept by the employer in such form as may be prescribed; and all such realizations shall be applied only to such purposes beneficial to the persons employed in the establishment as are approved by the prescribed authority.

Explanation.—When the persons employed are part only of a staff employed under the same management, all such realizations may be credited to a common fund maintained for the staff as a whole, provided that the fund shall be applied only to such purposes as are approved by the prescribed authority.

- 36. (1) Deductions may be made under clause (b) Deductions of sub-section (2) of section 34 only on account of for absence the absence of an employed person from the place from duty, or places where, by the terms of his employment, he is required to work, such absence being for the whole or any part of the period during which he is so required to work.
- (2) The amount of such deduction shall in no case bear to the wages payable to the employed person in respect of the wage period for which the deduction is made, a larger proportion than the period for which he was absent bears to the total period, within such wage period during which by the terms of his employment, he was required to work:

Provided that, subject to any rules made in this behalf by the '[State] Government, if ten or more employed persons acting in concert absent themselves without due notice (that is to say, without giving the notice which is required under the terms of their contract of employment) and without reasonable cause, such deduction from any such person may include such amount not exceeding his wages for eight days as may by any such terms be due to the employer in lieu of due notice.

<sup>1</sup> This word was substituted for the word "Provincial" by the Adaptation Order of 1950.

Explanation.—For the purposes of this section, an employed person shall be deemed to be absent from the place where he is required to work, if, although present in such place, he refuses, in pursuance of a stay-in-strike or for any other cause which is not reasonable in the circumstances, to carry out his work.

Deductions for damage or loss.

- 37. (1) A deduction under clause (c) of sub-section (2) of section 34 shall not exceed the amount of the damage or loss caused to the employer by the neglect or default of the person employed and shall not be made until the person employed has been given an opportunity of showing cause against the deduction, or otherwise than in accordance with such procedure as may be prescribed for the making of such deductions.
- (2) All such deductions and all realizations thereof shall be recorded in a register to be kept by the employer in such form as may be prescribed.

Deductions for services rendered. 38. A deduction under clause (d) or clause (e) of sub-section (2) of section 34 shall not be made from the wages of a person employed unless the house accommodation, amenity or service has been accepted by him, as a term of employment or otherwise, and such deduction shall not exceed an amount equivalent to the value of the house accommodation, amenity or service supplied and in the case of a deduction under the said clause (e) shall be subject to such conditions as the [State] Government may impose.

Deductions for recovery of advances.

- 39. Deductions under clause (f) of sub-section (2) of section 34 shall be subject to the following conditions, namely:
- (a) recovery of an advance of money given before employment began shall be made from the first payment of wages in respect of a complete wage period, but no recovery shall be made of such advances given for travelling expenses;

<sup>1</sup> This word was substituted for the word "Provincial" by the Adaptation Order of 1950.

#### 1947: T.N. Act XXXVII Shops and Establishments

- (b) recovery of advances of wages not already earned shall be subject to any rules made by the 'State' Government regulating the extent to which such advances may be given and the instalments by which they may be recovered.
- 40. Deductions under clauses (j) and (k) of sub-Deductions for payments section (2) of section 34 shall be subject to such con- to co-operaditions as the <sup>1</sup>[State] Government may impose.

tive societies and insurance schemes.

41. (1) No employer shall dispense with the services Notice of of a person employed continuously for a period of dismissal. not less than six months, except for a reasonable cause and without giving such person at least one month's notice or wages in lieu of such notice. provided, however, that such notice shall necessary where the services of such person are dispensed with on a charge of misconduct supported by satisfactory evidence recorded at an inquiry held for the purpose.

- (2) The person employed shall have a right to appeal to such authority and within such time as may be prescribed either on the ground that there was no reasonable cause for dispensing with his services or on the ground that he had not been guilty of misconduct as held by the employer.
- (3) The decision of the appellate authority shall be final and binding on both the employer and the person employed.

#### CHAPTER VIII

Appointment, Powers and Duties of Inspectors.

42. The '[State] Government may, by notification, Appointment appoint such officers of the 'State' Government or of Inspectors. of any local authority as they think fit to be Inspectors for the purposes of this Act, within such local limits as the '[State] Government may assign to them.

This word was substituted for the word "Provincial" by the Adaptation Order of 1950.

## Shops and [1947: T.N. Act XXXVI Establishments

Powers and duties of Inspectors.

43. Any Inspector may at all reasonable hours enter into any premises, which is, or which he has reason to believe is, an establishment, with such assistants and make such examination of the premises and of the prescribed registers, records or notices as may be prescribed.

Inspectors to be public servants:

44. Every Inspector shall be deemed to be a public servant within the meaning of section 21 of the Indian Central Penal Code.

Act
XLV of 1860.

#### CHAPTER IX

#### Penalties for Offences.

Penalties.

- 45. (1) Any employer who contravenes any of the provisions of sections 7, 9 to 11, 13 to 23, 25, 26, 29 to 41, and 47 shall be punishable, for a first offence, with fine which may extend to twenty-five rupees, and for a second or subsequent offence, with fine which may extend to two hundred and fifty rupees.
- (2) Whoever contravenes the provisions of section 8 shall be punishable, for a first offence with fine which may extend to ten rupees, and for a second or subsequent offence with fine which may extend to one hundred rupees.

Penalty for obstructing Inspector, etc.

46. Any person who wisfully obstructs an Inspector in the exercise of any power conferred on him under this Act or any person lawfully assisting an Inspector in the exercise of such power, or who fails to comply with any lawful direction made by an Inspector, shall be punishable with fine which may extend to two hundred and fifty rupees.

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#### CHAPTER X

Miscellaneous.

- 47. Subject to the general or special orders of the Maintenance [State] Government, an employer shall maintain and records such registers and records and display such notices and display as may be prescribed.
- 48. (1) The <sup>1</sup>[State] Government may, by notifi-Delegation cation, authorize any officer or authority subordinate of powers to them, to exercise any one or more of the powers vested in them by or under this Act, except the power mentioned in section 49, subject to such restrictions and conditions, if any, as may be specified in the notification.
- (2) The exercise of the powers delegated under sub-section (1) shall be subject to control and revision by the '[State] Government or by such persons, as may be empowered by them in that behalf. The '[State] Government shall also have power to control and revise the acts or proceedings of any person so empowered.
- 49. (1) The '[State] Government may make rules Power to to carry out the purposes of this Act.
- (2) In making a rule under sub-section (1) the '[State] Government may provide that a contravention thereof shall be punishable with fine which may extend to fifty rupees.
- (3) The power to make rules conferred by this section shall be subject to the condition of the rules being made after previous publication.
- (4) All rules made under this section shall be published in the Fort St. George Gazette and on such publication shall have effect as if enacted in this Act.

<sup>&#</sup>x27;This word was substituted for the word "Provincial" by the Adaptation Order of 1950.

Rights and privileges under other law, etc., not affected. 50. Nothing contained in this Act shall affect any rights or privileges which any person employed in any establishment is entitled to, on the date on which this Act comes into operation in respect of such establishment, under any other law, contract, custom or usage applicable to such establishment, if such rights or privileges are more favourable to him than those to which he would be entitled under this Act.

Commissioner of Labour to decide certain questions.

51. If any question arises whether all or any of the provisions of this Act apply to an establishment or to a person employed therein or whether section 50 applies to any case or not, it shall be decided by the Commissioner of Labour and his decision thereon shall be final and shall not be liable to be questioned in any court of law.

Power of Government to suspend provisions of the Act during fairs and festivals.

52. On any special occasion in connexion with a fair or festival or a succession of public holidays, the '[State] Government may, by notification, suspend for a specified period the operation of all or any of the provisions of this Act.

Central Act XVIII of 1942 not to apply to establishments governed by this Act.

53. On and from the date on which this Act comes into operation in respect of an establishment the Weekly Holidays Act, 1942, shall cease to apply Central Act XVIII of 1942.

This word was substituted for the word "Provincial" by he Adaptation Order of 1950.

The following Act of the Tami Nadu Legislative Assembly received the assent of the Governor on the 16th June 1999 and is hereby published for general information:

> ACT No. 18 OF 1999.

An Act further to amend the Tamil Nadu Shops and Establishments Ac, 1947.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fiftieth Year of the Republic of India as follows:-

1. (1) This Act may be called the Tamil Nadu Shops and Establishments Short title and (Amendment) Act, 1999.

commencement.

- (2) It shall come into force on such date as the State Government may, by notification, appoint.
- 2. After section 46 of the Tamil Nadu Shops and Establishments Act, 1947, Insertion of the following section shall be inserted, namely:

new section 46-A.

l Nadu XXXVI of

> "46-A. Compounding of offences.— (1) Any offence punishable section 45 or any rule made under section 49 may, either under before or after the institution of the prosecution, compounded be by the Commissioner of Labour or such other officer as may be authorised in this behalf by the Commissioner of Labour, on payment, for credit to the State Government, of such sum as the Commissioner of Labour or such other officer may specify:

> Provided that such sum shall not, in any case, exceed the maximum amount of the fine which may be imposed under this Act for the offence so compounded.

> (2) Nothing contained in sub-section (1) shall apply to a person who commits the same or similar offence within a period of three years from the date on which the first offence, committed by him, was compounded.

> Explanation.—For the purpose of this sub-section, any second or subsequent offence committed after the expiry of a period of three years from the date on which the offence was previously compounded, shall be desired to, he a first offence.

- (3) Where an offence has been compounded under sub watum (1), mo proceeding or further proceeding, as the case may be, shall be taken against the offender, in respect of the offence so compounded and the offender, if in custody, shall be discharged forthwith.
- (4) No offence punishable under this Act shall be compounded except as provided by this section.

(By order of the Governor.)

K. PARTHASARATHY, Secretary to Government, Law Department

[Regd. No. TN/CCN/117/2006-08. [Price: Re. 0.80 Paise.



## TAMIL NADU **GOVERNMENT GAZETTE**

## **EXTRAORDINARY**

PUBLISHED BY AUTHORITY

172]

CHENNAI, TUESDAY, JUNE 3, 2008 Vaikasi 21, Thiruvalluvar Aandu-2039

## Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 2nd June 2008 and is hereby published for general information:-

ACT No. 44 of 2008.

An Act further to amend the Tamil Nadu Shops and Establishments Act, 1947.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-ninth Year of the Republic of India as follows:-

- 1.(1) This Act may be called the Tamil Nadu Shops and Establishments (Amendment) Act, 2008.
  - ment.

Short title and

commence-

Insertion of

new section 41-A

- (2) It shall come into force on such date as the State Government may, by notification, appoint.
- 2. After section 41 of the Tamil Nadu Shops and Establishments Act, 1947 (hereinafter referred to as the principal Act), the following section shall be inserted, namely:-

"41-A. Payment of full wages to person employed pending proceedings in Higher courts.—Where in any case, the appellate authority, by its decision under Section 41, directs reinstatement of any person employed and the employer prefers any proceeding against such decision in a High Court or the Supreme Court, the employer shall be liable to pay such person employed, during the period of pendency of such proceedings in the High Court or the Supreme Court, full wages last drawn by him, inclusive of any maintenance allowance admissible to him under any rule if the person employed had not been employed in any establishment during such period and an affidavit by such person employed had been filed to that effect in such Court:

Provided that where it is proved to the satisfaction of the High Court or the Supreme Court that such person employed had been employed and had been receiving adequate remuneration during any such period or part thereof, the Court shall order that. no wages shall be payable under this section for such period or part, as the case may be.".

DTP-IV-2 Ex. (172)

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Insertion of new section 45-A.

3. After section 45 of the principal Act, the following section shall be inserted, namely:—

"45-A. Penalty for failure to comply with the provisions of section 41-A.—Any employer who fails to comply with the provisions of Section 41-A shall be punishable with imprisonment for a term which may extend to six months, or with fine, or with both and where such failure is a continuing one, with a further fine which may extend to two hundred rupees for every day during which such failure continues after the conviction for the first and the court trying the offence, if it fines the offender, may direct that the whole or any part of the fine realised from him shall be paid, by way of compensation, to any person who, in its opinion, has been injured by such failure."

(By order of the Governor)

S. DHEENADHAYALAN, Secretary to Government, Law Department.



No. 292]

Central Act XIV of 194



[Regd. No. TN/CCN/467/2012-14.

[R. Dis. No. 197/2009. [Price: Rs. 24.00 Paise.



## TAMIL NADU **GOVERNMENT GAZETTE**

**EXTRAORDINARY** PUBLISHED BY AUTHORITY

No. 251]

CHENNAI, FRIDAY, JULY 13, 2018 Aani 29, Vilambi, Thiruvalluvar Aandu-2049

## Part IV—Section 2

**Tamil Nadu Acts and Ordinances** 

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251-Ex-IV-2-1 <del>[ 111 ]</del> The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 13th July 2018 and is hereby published for general information:—

#### ACT No. 27 OF 2018.

## An Act further to amend the Tamil Nadu Shops and Establishments Act. 1947.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Shops and Establishments (Amendment) Act, 2018.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Tamil Nadu Act XXXVI of 1947.

2. In section 2 of the Tamil Nadu Shops and Establishments Act, 1947 (hereinafter referred to as the principal Act), after clause (17), the following clause shall be inserted, namely:—

Amendment of section 2.

"(17-a) "time" means the Indian Standard Time which is five and a half hours ahead of Greenwich Mean Time;".

3. For section 3 of the principal Act, the following sections shall be substituted, namely:—

Substitution of section 3.

- "3. **Registration of shops and establishments.** (1) On and from the date of commencement of the Tamil Nadu Shops and Establishments (Amendment) Act, 2018, employer of every establishment employing ten or more workers shall, within a period of six months from the date of commencement of his business, apply for registration and obtain a registration certificate.
- (2) Every application for registration under sub-section (1) shall be in such form and in such manner as may be prescribed.
- (3) The inspector on receipt of an application under sub-section (2), register the establishment and issue a registration certificate to the employer in such form as may be prescribed.
- (4) The inspector shall maintain the Register of establishments and the registration certificate issued by the inspector shall be prominently displayed in the establishment by the employer.
- (5) (a) The registration certificate shall be valid for a period of five years and shall be renewable once in five years on payment of such fees as may be prescribed and the provisions of sub-sections (2) and (3) shall apply for the renewal of registration certificate;
- (b) Every employer shall apply for renewal of his registration certificate before thirty days from the date of expiry of the period of validity of the registration certificate.
- (6) If registration or renewal of a registration certificate is not issued within a period of thirty days from the date of receipt of application by the inspector, the registration certificate shall be deemed to have been granted or renewed, as the case may be, under this Act.

- (7) The employer shall give intimation to the inspector, of any change in any of the particulars furnished in the application form submitted under sub-section (2), within a period of thirty days of such change. The inspector shall on receipt of such intimation shall amend the registration certificate or issue a fresh registration certificate.
- (8) The employer shall, within a period of thirty days of the closure of the establishment, give intimation of such closure to the inspector and on receipt of such intimation, he shall cancel the registration certificate:

Provided that where the inspector is satisfied otherwise than on receipt of such intimation, that the establishment has been closed, he shall cancel such registration certificate.

- (9) Notwithstanding anything contained in sub-section (1) employer of every existing establishment employing ten or more workers on the date of commencement of the Tamil Nadu Shops and Establishments (Amendment) Act, 2018 shall intimate the details of the establishment along with a self declaration in such form as may be prescribed to the inspector, within a period of six months from the date of commencement of the Tamil Nadu Shops and Establishments (Amendment) Act, 2018. The inspector shall after recording the intimation furnished by the employer in the register, issue a registration certificate.
- **3-A.** *Intimation of shops and establishments employing less than ten workers.* (1) Employer of every establishment employing less than ten workers shall, within a period of six months from the date of commencement of the Tamil Nadu Shops and Establishments (Amendment) Act, 2018 or within a period of six months from the date of commencement of his business, give intimation of his business in such form and in such manner as may be prescribed, to the inspector. The inspector shall record the particulars furnished by the employer in such register as may be prescribed:

Provided that, if at any point of time, the numbers of workers engaged in the establishment become ten or more, then all the provisions of this Act shall apply to such establishment and the employer of such establishment shall apply for registration and obtain a registration certificate as per the provisions of section 3.

(2) The employer of an establishment employing less than ten workers shall, within a period of thirty days of the closure of the establishment give intimation of such closure to the inspector. The inspector, on receiving the information shall remove the entry of such establishment from the register maintained by him.".

Amendment of section 9.

4. In section 9 of the principal Act, in the proviso to sub-section (1), for the expressions "ten hours" and "fifty-four hours", the expressions "ten and a half hours" and "fifty-seven hours" shall, respectively, be substituted.

Amendment of section 14.

5. In section 14 of the principal Act, in the proviso to sub-section (1), for the expressions "ten hours" and "fifty-four hours", the expressions "ten and a half hours" and "fifty-seven hours" shall, respectively, be substituted.

Amendment of section 45.

6. In section 45 of the principal Act, for the expression "sections 7 to 11, 13 to 23, 25, 26, 29 to 41 and 47", the expression "sections 3, 3-A, 7 to 11, 13 to 23, 25, 26, 29 to 41 and 47" shall be substituted.

7. After section 47 of the principal Act, the following section shall be inserted, namely:—

Insertion of new section 47-A.

- **"47-A**. *Annual Return*.— Every employer of an establishment shall furnish an annual return, in such form and manner to such authority as may be prescribed.".
- 8. In section 49 of the principal Act, in sub-section (2), for the expression "which may extend to fifty rupees", the expression "which may extend to two thousand rupees" shall be substituted.

Amendment of section 49.

9. After section 50 of the principal Act, the following section shall be inserted, namely:—

Insertion of new section 50-A.

**"50-A.** *Prohibition of discrimination against women employee.*— No woman employee shall be discriminated in matters of recruitment, training, transfers, promotions or wages."

(By order of the Governor)

S.S. POOVALINGAM, Secretary to Government, Law Department. The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 4th October 2021 and is hereby published for general information:—

#### ACT No. 25 OF 2021.

#### An Act further to amend the Tamil Nadu Shops and Establishments Act, 1947.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-second Year of the Republic of India as follows:--

- 1. (1) This  $\,$  Act  $\,$  may be called the Tamil Nadu Shops and Establishments (Amendment)  $\,$  Act,  $\,$  2021.
  - (2) It shall come into force at once.

Short title and commencement.

Tamil Nadu Act XXXVI of 1947.

- 2. After section 22 of the Tamil Nadu Shops and Establishments Act, 1947, the following section shall be inserted, namely:-
- "22-A. Seating facilities.-The premises of every establishment shall have suitable seating arrangements for all employees so that they may take advantage of any opportunity to sit which may occur in the course of their work and thereby avoid 'on their toes' situation throughout the working hours."

Insertion of new section 22-A.

(By order of the Governor)

C. GOPI RAVIKUMAR, Secretary to Government (Legislation), Law Department. The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 4th October 2021 and is hereby published for general information:-

#### ACT No. 26 OF 2021.

#### An Act to amend the Tamil Nadu Shops and Establishments (Amendment) Act, 2018.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-second Year of the Republic of India as follows:--

1. This Act may be called the Tamil Nadu Shops and Establishments Short title. (Amendment) Amendment Act, 2021.

Tamil Nadu Act 27 of 2018.

2. For section 3 of the Tamil Nadu Shops and Establishments (Amendment) Act, Substitution of 2018 (hereinafter referred to as the Amendment Act), the following section shall be substituted, namely:--

section 3

Tamil Nadu Act 27 of 2018.

- 3. Registration of shops and establishments .-- (1) On and from the date of commencement of the Tamil Nadu Shops and Establishments (Amendment) Act, 2018, the employer of every establishment employing ten or more workers shall, within a period of six months from the date of commencement of his business, apply for registration and obtain a registration certificate.
- (2) Every application for registration under sub-section (1) shall be in such form and in such manner as may be prescribed.
- (3) The inspector, on receipt of an application under sub-section (2), register the establishment and issue a registration certificate to the employer within twenty four hours in such form as may be prescribed. If the registration certificate is not issued within a period of twenty four hours from the date of receipt of application by the inspector, the registration certificate shall be deemed to have been granted under this Act.
- (4) The inspector shall maintain a Register of establishments, in such form, as may be prescribed.
- (5) The registration certificate shall be prominently displayed in the establishment by the employer.
- (6) The employer shall give intimation to the inspector, of any change in any of the particulars furnished in the application form submitted under sub-section (2), within a period of thirty days of such change. The inspector shall, on receipt of such intimation, amend the registration certificate or issue a fresh registration certificate.
- (7) The employer shall, within a period of thirty days of the closure of the establishment, give intimation of such closure to the inspector and on receipt of such intimation, he shall cancel the registration certificate:

Provided that where the inspector is satisfied otherwise than on receipt of such intimation that the establishment has been closed, he shall cancel such registration certificate:

Provided further that no cancellation shall be made under the first proviso, unless the employer has been given an opportunity of making representation.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 17th May 2023 and is hereby published for general information:—

ACT No. 20 OF 2023.

### An Act further to amend the Tamil Nadu Shops and Establishments Act, 1947.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-fourth Year of the Republic of India as follows:--

Short title and commencement.

- 1. (1) This Act may be called the Tamil Nadu Shops and Establishments (Amendment) Act, 2023.
- (2) It shall come into force on such date as the State Government may by notification, appoint.

Insertion of new sections 22-B, 22-C, 22-D and 22-E.

2. After section 22-A of the Tamil Nadu Shops and Establishments Tamil Nadu Act Act, 1947, the following sections shall be inserted, namely:--

XXXVI of 1947.

- "22-B. *Drinking water*.—Every employer shall make effective arrangement to provide and maintain at suitable points conveniently situated for all persons employed in the shop or establishment, sufficient supply of wholesome drinking water.
- 22-C. Latrine and urinals.—Every employer shall provide sufficient number of latrine and urinal accommodation as may be prescribed which shall be so conveniently situated as may be accessible for the persons employed, at all times during the working hours.
- 22-D. Rest room and lunch room.—(1) Every employer shall provide adequate and suitable rest room and lunch room with provision for drinking water, for the persons employed.
- (2) The rest room and lunch room shall be sufficiently ventilated and lighted and shall be maintained in a clean and tidy condition.
- (3) The rest room and lunch room shall be adequately furnished with chairs or benches with back-rests.
- 22-E *First-aid*.—Every employer shall provide at the place of work, first aid facilities, as may be prescribed.".

(By Order of the Governor)

C. GOPI RAVIKUMAR, Secretary to Government (Legislation), Law Department.

Notwithstanding anything contained in sub-section (1), the (8) employer of every existing establishment employing ten or more workers on Tamil Nadu Act the date of commencement of the Tamil Nadu Shops and Establishments (Amendment) Act, 2018 shall furnish the details of the establishment along with a self declaration in such form as may be prescribed to the inspector, within a period of one year from the date of commencement of the Tamil Nadu Shops and Establishments (Amendment) Act, 2018. The inspector shall after recording the intimation furnished by the employer in the Register of establishments, issue a registration certificate.".

27 of 2018.

#### Substitution of section 3.

3. For section 6 of the Amendment Act, the following section shall be substituted, namely:-

"6. In section 45 of the principal Act, for the expression "sections 7 to 11, 13 to 23, 25, 26, 29 to 41 and 47", the expression "sections 3,7 to 11, 13 to 23, 25, 26, 29 to 41, 47, 47-A and 50-A" shall be substituted.".

(By order of the Governor)

C. GOPI RAVIKUMAR, Secretary to Government (Legislation), Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 17th May 2023 and is hereby published for general information:—

ACT No. 21 OF 2023.

## An Act Bill further to amend the Tamil Nadu Shops and Establishments (Amendment) Act, 2018.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-fourth Year of the Republic of India as follows:—

1. This Act may be called the Tamil Nadu Shops and Establishments (Amendment) Amendment Act, 2023.

Short title.

Substitution of d, section 3.

- 2. For section 3 of the Tamil Nadu Shops and Establishments (Amendment) Act, 2018, the following section shall be substituted, namely:—
- **"3. Registration of shops and establishments.** (1) On and from the date of commencement of the Tamil Nadu Shops and Establishments (Amendment) Act, 2018, the employer of every establishment employing ten or more workers shall, within a period of six months from the date of commencement of his business, apply for registration and obtain a registration certificate.
- (2) Every application for registration under sub-section (1) shall be made in such form and in such manner together with such fee as may be prescribed.
- (3) The Inspector, on receipt of an application under sub-section (2), register the establishment and issue a registration certificate to the employer within twenty four hours in such form as may be prescribed. If the registration certificate is not issued within a period of twenty four hours from the date of receipt of application by the Inspector, the registration certificate shall be deemed to have been granted under this Act.
- (4) The Inspector shall maintain a Register of establishments, in such form, as may be prescribed.
- (5) The registration certificate shall be prominently displayed in the establishment by the employer.
- (6) The employer shall give intimation to the Inspector, of any change in any of the particulars furnished in the application form submitted under sub-section (2) together with such fee as may be prescribed, within a period of thirty days of such change. The Inspector shall, on receipt of such intimation, amend the registration certificate or issue a fresh registration certificate.
- (7) The employer shall, within a period of thirty days of the closure of the establishment, give intimation of such closure to the Inspector and on receipt of such intimation, he shall cancel the registration certificate:

Tamil Nadu Act 27 of 2018.

Provided that where the Inspector is satisfied otherwise than on receipt of such intimation that the establishment has been closed, he shall cancel such registration certificate:

Provided further that no cancellation shall be made under the first proviso, unless the employer has been given an opportunity of making representation.

- (8) Notwithstanding anything contained in sub-section (1), the employer of every existing establishment employing ten or more workers on the date of commencement of the Tamil Nadu Shops and Establishments (Amendment) Act, 2018 shall furnish the details of the establishment along with a self declaration in such form as may be prescribed to the Inspector, within a period of one year from the date of commencement of the Tamil Nadu Shops and Establishments (Amendment) Act, 2018. The Inspector shall after recording the intimation furnished by the employer in the Register of the establishments, issue a registration certificate
- (9) Where a registration certificate issued under sub-section (3) is lost, defaced or destroyed, the employer shall make an application to the Inspector together with such fee as may be prescribed for the issue of a duplicate registration certificate. The Inspector, on receipt of such application, shall furnish a duplicate copy of the registration certificate to the employer."

(By Order of the Governor)

C. GOPI RAVIKUMAR, Secretary to Government (Legislation), Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 6th June 2025 and is hereby published for general information:—

#### ACT No. 39 OF 2025.

## An Act Further to amend the Tamil Nadu Shops and Establishments Act, 1947.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-sixth Year of the Republic of India as follows:-

- 1. (1) This Act may be called the Tamil Nadu Shops and Short title and Establishments (Amendment) Act, 2025. commencement.
- (2) It shall come into force on such date as the State Government may, by notification, appoint.

Tamil Nadu Act XXXVI of 1947.

2. For Chapter IX of the Tamil Nadu Shops and Establishments Substitution of Act, 1947 (hereinafter referred to as the principal Act), the following Chapter shall be substituted, namely:—

Chapter IX.

#### **"CHAPTER IX**

Penalties and Adjudicating Mechanism.

45. Penalties. - (1) Whoever contravenes any of the provisions of sections 3, 7 to 11, 13 to 23, 25, 26, 29 to 41, 47, 47-A and 50-A shall, for a first contravention, be liable for penalty which may extend to five thousand rupees and for a second or subsequent contravention, be liable for penalty which may extend to ten thousand rupees.

Explanation. - For the purpose of this sub-section, "second or subsequent contravention" means the same or similar contravention committed by an employer within a period of three years from the date on which the first contravention was committed.

(2) Any employer who fails to comply with section 41-A shall be liable for penalty which may extend to fifty thousand rupees and where such failure is a continuing one, with a further penalty which may extend to two hundred rupees for every day during which such failure continues after the imposition of penalty or compounding of contravention, as the case may be, and the penalty shall not exceed one lakh rupees in the aggregate. The adjudicating officer may direct that the whole or any part of the penalty to be paid by the employer shall be paid, by way of compensation, to the aggrieved employee.

- (3) Any person,—
  - (a) who willfully obstructs,—
- (i) an Inspector while he is exercising any power conferred on him under this Act; or
- (ii) any person lawfully assisting an Inspector in the exercise of his powers; or
- (b) who fails to comply with any lawful direction made by an Inspector,

shall be liable for penalty which may extend to five thousand rupees.

**46. Compounding of contraventions.—** (1) Any contravention under section 45 or of any rules made under this Act may, either before or after the initiation of adjudication proceeding but before the imposition of penalty be compounded by such officer as may be authorised in this behalf by the Commissioner of Labour, on payment of such amount as that officer so authorised, may specify:

Provided that such amount shall not, in any case, exceed the maximum penalty which may be imposed under this Act for that contravention so compounded.

- (2) Where any contravention has been compounded under sub-section (1), no other proceeding shall be initiated or continued under this Act in respect of the contravention so compounded.
- **46-A. Adjudicating officer.—** (1) The State Government, for the purposes of determining the penalties under this Act, may, by notification, appoint an officer not below the rank of Joint Commissioner of Labour, to be the adjudicating officer, to hold an inquiry and impose penalty in such manner as may be prescribed:

Provided that the State Government may appoint as many adjudicating officers as may be required.

(2) The adjudicating officer may summon and enforce the attendance of any person acquainted with the facts and circumstances of the case to give evidence or to produce any document, which in the opinion of the adjudicating officer, may be useful for, or relevant to, the subject matter of the inquiry and if, on such inquiry, he is satisfied that the person concerned has failed to comply with any of the provisions referred to in section 45 or any rules made under this Act, he may impose such penalty as he deems fit:

Provided that no such penalty shall be imposed without giving the person concerned a reasonable opportunity of being heard.

**46-B. Appeal.—** (1) Whoever aggrieved by an order passed by the adjudicating officer under section 46-A may prefer an appeal within sixty days from the date of receipt of order in such manner as may be prescribed, to the Appellate Authority, who shall be an officer not below the rank of Additional Commissioner of Labour, appointed by the Government, by notification.

- (2) An appeal may be admitted after the expiry of the period of sixty days, if the appellant satisfies the Appellate Authority that he had sufficient cause for not preferring the appeal within that period.
- (3) The Appellate Authority may, after giving an opportunity of hearing to the parties to the appeal, pass such order as he deems fit.
- (4) The Appellate Authority shall dispose of the appeal within sixty days from the date of its filing.
- **46-C. Recovery.—** If the penalty imposed under section 46-A or under section 46-B, as the case may be, is not deposited in such manner as may be prescribed, the amount due shall be recovered as an arrear of land revenue.".

Amendment of section 49.

3. In section 49 of the principal Act, in sub-section (2), for the expression "fine", the expression "penalty" shall be substituted.

(By Order of the Governor)

S. GEORGE ALEXANDER, Secretary to Government, Law Department.